

The High Court Of Madhya Pradesh

MCRC No. 45721 of 2021

(JAGDEV@ YADAV CHADHAR Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Jabalpur, Dated : 17-01-2022

Heard through Video Conferencing.

Shri A.K. Singh, learned counsel for the applicant.

Ms. Swati George, learned Panel lawyer for the respondents/State.

Learned counsel for the State submits that she has recently received a communication from SHO Police Station Ratibad dated 05.01.2022 enclosing along with a copy of communication dated 24.12.2021 issued by DNA Unit FSL, Bhopal saying that 4470 cases are pending and, therefore, sample will be taken in its turn. However, no tentative date has been given and also the number of sample has not been given to indicate as to when its turn will come for sampling. This kind of communication from the FSL, Bhopal is absurd and incomplete.

Let Director FSL file a personally affidavit as to how many samples are tested everyday and when the number of present sample will come for testing and in how many days report will be prepared and shared with the concerned authorities. Director FSL is also directed to be cautious in future and give specific details in future like sample number and the date on which is likely to be tested and should not make such vague communication in future.

Let affidavit of the Director be produced on record on or before next date.

List this case on **25.01.2022**.

(VIVEK AGARWAL)
JUDGE

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